

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

Case No. 1/1988 / 783 / 1988

M. A. Parmar & Ors.

Applicant(s).

R. J. Oza

Adv. for the  
Petitioners.

Versus

Union of India & Ors.

Respondent(s).

R. M. Vin

Adv. for the  
Respondents.

SR. NO.	DATE.	ORDERS.
		Question (Copy Served)
30/12		Pl. issue notice to P.A. with 15 respo.
12/1		- R.PAO received from respondent ed
12/1/89		Both learned advocates have sick note. Adjourned to 28/2 admission.
	28/2/89	Mr. R. J. Oza has ser Mr. R. M. Vin present posted on 6/4/89 Sick note the case be admission. Clerk A. V. Kad Deputy Registrar (I) Central Administrative Tribunal, Ahmedabad Bench.
	21-3-89	FA at change from 6-4-89 to 21-3-89 due to SB (Constituted)

SR. NO.	DATE.	ORDERS.
	20/4/89	Both advocate present. As with consent adjourned to 6/5/89 for admission. <i>AK</i> A. V. Kazl Deputy Registrar (1) Central Administrative Tribunal Ahmedabad Bench.
	21/4/89	Mr. R. J. Oza has sent a sick note. Mr. R. M. Vin present. Adjourned to 5/5/89 for admission. <i>AK</i> A. V. Kazl Deputy Registrar (1) Central Administrative Tribunal Ahmedabad Bench.
10/5		Pl. inform applicant/applicant's advocate. Order of - 5/5/89

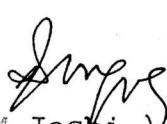
CCRAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

29/12/1988

Heard Mr. R.J. Oza, the learned counsel for the petitioners.

In this application, the petitioners namely father and son have challenged the order dated 19.12.88 (Annexure A-4) whereby the petitioner No. 1 has been called upon to vacate the Govt. quarter occupied by him on his retirement with effect from 31.12.1987.

It is stated by Mr. Oza that ~~allotment of quarter~~ <sup>in view of the recent policy</sup>, even ~~casual labourers~~ <sup>to</sup> or substitute, who have ~~acquired temporary status have~~ <sup>the allotment of</sup> the benefit of quarters occupied by his father. However, he has not produced a ~~copy of~~ <sup>policy</sup> ~~the instructions governing the scheme~~. Hence, pending admission. Issue urgent notices to the respondents returnable on 12th January, 1989 to show cause why the interim relief as prayed for should not be granted and the application be not admitted. The case be posted on 12th January, 1989 for admission.

  
( P M Joshi )  
Judicial Member

\*Mogera

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Coram : Hon'ble Mr. P.M. Joshi : Judicial Member  
Hon'ble Mr. D.M.Chakravorty : Administrative  
Member

5/5/1989

Neither the petitioner nor his counsel  
Mr.R.J.Oza present. Mr.N.S.Shevde, for Mr.R.M.Vin  
the learned counsel for the respondent present.  
The case is accordingly dismissed for default.

*D.K.Chakravorty*  
(D.K.Chakravorty)

Administrative Member

*P.M.Joshi*  
(P.M.Joshi)  
Judicial Member

a.a.bhatt